

[Shri Hannan Mollah]

Therefore, in order to emphasise the high importance of the railway extension work and for setting up gas—based fertilizer industry, spinning mill, jute mill in Tripura, students and youths of Tripura have undertaken a long journey of about 2700 kms from Agartala to New Delhi to place their demands before the House of Parliament which is in session, on 7th May, 1986. This is the culmination of their Statewide struggle which included civil disobedience and courting of arrest. Alongside, the State Legislative Assembly adopted unanimous resolutions in favour of these demands. In the Parliament also, Members have pleaded for extension of railways to all States in this region. I, therefore, urge upon the Government to fulfil the long standing demands of this region.

(ix) Need to grant *de jure* recognition to All India Kendriya Vidyalaya Association (AIKVTA)

SYED SHAHABUDDIN (Kishanganj) : Teachers of the Kendriya Vidyalaya Sanghathan have been agitating for the last three years, to press their 11-point demands which include, in the main, increase in promotion quota, participation in management, provision of housing facilities, improvement in pay-scales etc.

The Sanghathan has not been negotiating with their representative body, *viz.* AIKVTA on the ground that it did not have *de jure* recognition. On the other hand, it has granted *de jure* recognition to a paper association—Rashtriya Kendriya Vidyalaya Adhyapak Sangh on 18th February 1986, even before the date of application for recognition was closed, and that too in total disregard of its own Standing Instructions of 9th January 1986. The hon. Minister of State of Education, Shrimati Sushila Rohatgi has not yet honoured her assurance of 7th March 1986 to review the matter within one week.

The Calcutta High Court on 18th April 1986 has stayed this illegal recognition to

the Sangh. The Delhi High Court has restrained the Sanghathan on 16th April from constituting JCM.

This impasse is leading 25,000 teachers on the road to agitation.

I would urge the hon. Minister of Human Resource Development to accord AIKVTA *de jure* recognition for harmonious employer-employee relationship. I call upon the Sanghathan to open negotiations with it immediately, for a satisfactory settlement of the long-standing grievances and demands of the teachers of the Kendriya Vidyalayas, which play an important part in our educational life.

14.12 hrs.

RESOLUTION RE : DRAFT
NATIONAL POLICY ON
EDUCATION—1986—(Contd.)

[English]

MR. DEPUTY SPEAKER : The House will now take up further discussion on the following Resolution moved by Shri P. V. Narasimha Rao on the 6th May, 1986 namely :

“This House approves of the Draft National Policy on Education—1986, laid on the Table of the House on 2nd May, 1986.”

Now Mr. A.C. Shanmugam.

[Translation]

*SHRI A. C. SHANMUGAM (Vellore) : Hon. Mr. Deputy Speaker, Sir, on behalf of my party the All India Anna Dravida Munnetra Kazhagam, I wish to make a few suggestions on the new education policy which has been placed before the House by our hon. Minister of Human Resources.

At the outset I would refer to the fact that there is no mention in this new

*The speech was originally delivered in Tamil.